GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 1736

TO BE ANSWERED ON THE 02ND JULY, 2019/ ASHADHA 11, 1941 (SAKA)

FUNCTIONAL UNIT OF NIA

1736. MOHAMMED FAIZAL P.P.:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of branches/units of the National Investigation Agency (NIA) functioning at present/proposed to be set up in the country, location and State-wise; and

(b) the details of cases being investigated by the NIA since its inception along with the present status of the cases, State/UT-wise including Lakshadweep?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY)

(a): The details of branches/Units of National Investigation Agency

(NIA) functioning at present are as under:

SI.No.	Hqrs/Branches
1.	NIA Hqrs, New Delhi
2.	NIA Branch Office, Hyderabad
3.	NIA Branch Office, Guwahati
4.	NIA Branch Office, Lucknow
5.	NIA Branch Office, Mumbai
6.	NIA Branch Office, Kochi
7.	NIA Branch Office, Kolkata
8.	NIA Branch Office, Jammu
9.	NIA Branch Office, Raipur

(b): Since its inception, the Central Government has entrusted 264 cases to the NIA for investigation. The state-wise details of these cases with present status are annexed.

* * * * * * * *

SI No.	Name of State	Case No. & Identity	Registered case in u/s	Present status of the case
1.	Assam	RC-01/2009/NIA/DLI dated 05/06/2009 DHD(J) Case	IPC- 120B, 121, 121A UA(P) Act- 16, 17, 18, 19 and 20 Arms Act - 25(1)(d)	Final Judgement
2.		RC-02/2009/NIA/DLI dated 05/06/2009 DHD(J) Case	IPC - 120B, 121, 121A UA(P) Act -16, 17, 18, 19, 20 and Arms Act 25(1)(d).	Final Judgement
3.		RC-10/2010/NIA/DLI dated 17/09/2010 UNLF Case	IPC- 120B, 121, 121A, 122 and UA (P) Act- 16, 17, 18, 18A, 18B & 20	Judgement pronounced
4.		RC-03/2011/NIA/GUW dated 24/11/2011 Activities of KCP(MC/MTF) Manipur	IPC- 120B, 121, 121A & UA(P) Act 10 & 13	Investigation completed
5.		RC-04/2013/NIA/GUW Dated 30/12/2013 Activities of ULFA (I)	1) IPC- 120B, 121, 121A, 384, 364A 2) UA(P) Act – 17, 18, 18A, 18B, 20, 39, 40	Part Judgement and Further Investigation on.
6.		RC-01/2014/NIA/GUW Dated 22/07/2014 Narsingbari, Baksa-I, Assam NDFB(S) Case,	IPC- 120(B), 143, 122, 123, 326, 307, 302 Arms Act - 25 (I-A) & 27 UA (P) Act- 10, 13	Investigation completed.
7.		RC-02/2014/NIA/GUW Dated 22/07/2014 Khagrabari, Baksa-II, AssamNDFB(S) Case.	under Sections 10(B), 147, 122, 123, 436 & 302 of Ipc and Sections 25(1-A) & 27 of Arms Act r/w Sections 10,& 13 of UA(P) Act	Further Investigation on.
8.		RC-03/2014/NIA/GUW Dated 22/07/2014 Balpara Pt-I, Kokrajhar, Assam Case,	IPC- 448, 457, 302, 307, 326, 324, 427, 34 Arms Act – 27 UA (P) Act- 16,18, 20	Further investigation is continuing.
9.		RC-04/2014/NIA/GUW Dated 30/12/2014 Dhekiajuli, Sonitpur NDFB(S) Case Assam	IPC- 20(B), 121, 147, 148, 302 Arms Act – 27 UA (P) Act- 10, 13	Judgement Pronounced & Further Investigation on.
10.		RC-05/2014/NIA/GUW Dated 30/12/2014 Bishwanath Chariali, Sonitpur NDFB(S) Case Assam	Under Sections 326, 307 & 302 of IPC, Section 25(1A) & 27 of Arms Act r/w Sections 10 & 13 of UA(P) Act.	Further Investigation on.
11.		RC-06/2014/NIA/GUW Dated 30/12/2014 Kokrajhar-I(Lungsung) NDFB(S) Case, Assam	under Sections 120(B), 121, 121(A), 122, 447, 326, 302 & 307 of IPC and Section 27 of Arms Act r/w Sections 10 & 13 of UA(P) Act.	Further Investigation on.
12.		RC-07/2014/NIA/GUW Dated 30/12/2014 Kokrajhar-II(Saralpara) NDFB(S) Case, Assam	IPC- 120(B), 121, 121A, 122, 447, 326, 307, 302 UA (P) Act- 10, 13 Arms Act – 27	Further Investigation on.

13.		RC-01/2015/NIA/GUW Dated 20/02/2015 <u>Identity of the Case</u> Serfanguri, Kokrajhar, Case (Pakurguri) Assam.	IPC- 120(B), 121, 121(A), 122, 326, 307, 302 UA (P) Act- 10, 13 added 16, 18, 20 Arms Act – 25(1A), 27	Judgement pronounced
1.1		RC-08/2018/NIA/GUW		Casa ia undar
14.		D/R-05/10/2018	IPC- 120B, 121, 121A UA(P) Act- 10(a), 17, 18 & 19.	Case is under investigation
		Arrest of Sahanawaj Alom by Hojai district Police, Assam		
15.		RC-09/2018/NIA/GUW D/R- 20/11/2018	Sections 120B, 121, 121A, 122 & 302 of IPC. Sections- 10 & 13.	Case is under investigation
		Attack on villagers by ULFA at Kherbari Bichanimukh, District Tinsukia, Assam.	Arms Act- 25(1A) & 27.	
16.		RC-02/2019/NIA/GUW D/R- 09/5/2019 Seizure of FICN at Paltan Bazar, Guwahati Assam.	Sections- 120B, 420 & 489C of IPC.	
17.	Maharashtra	RC-03/2009/NIA/DLI dated 04/06/2009 FICN Case Mumbai	IPC – 120-B,489-A, 489-B, 489-C	Final Judgement
18.		RC-03/2011/NIA/DLI dated 06/04/2011 Malegaon-I Bomb Blast Case	MCOC Act- 3(1)(i), 3(2), 3(3) & 3(4), IPC - r/w 302, 307, 324, 325, 326, 427, 436, 295, 121-A, 212, 120-B, 153-A, 505(2) & 34, UA(P) Act- 10, 13, 16, 17, 18, 19, 20 & 23, Explosive Act- 6&9(B) Explosives Substances Act - 3,4,5 & 6, Passport Act - 12(I)(c) & Criminal Law Amendment Act 7(d)	Further Investigation on.
19.		RC-05/2011/NIA/DLI dated 13/04/2011 Malegaon-II Bomb Blast Case	IPC - 302, 307, 326, 324, 427, 153A r/w 120B Arms Act - 3, 5 & 25, UA(P) Act 15, 16, 17, 18, 20 & 23, MCOC Act - 3(1)(i), 3(1)(ii), 3(2), 3(3) & 3(5), Explosive Substances Act - 3, 4, 5 & 6.	Further investigation on.
20.		RC-04/2012/NIA/DLI dated 08/06/2012 LeT (Abu Jundal) case, Beed, Maharashtra.	Under Sec - 18 of UA(P) Act 1967	Further investigation on.
21.		RC-01/2013/NIA/ MUM dated 24/06/2013 LeT case Maharashtra(Nanded Case)	IPC – 201. Arms Act, 1959 -3, 25 & 27. UA(P) Act 1967 -18, 20 & 38.	Further investigation on.

			1
22.	RC-01/2014/NIA/MUM dated	IPC – 125.	Further Investigation
	28/11/2014	UA(P) Act., 1967 16, 18 &	on.
	ISIL Case Mumbai	20	
		11/0 400 D 400 0 400	
23.	RC-01/2016/NIA/MUM dated	U/Sec. 489-B, 489-C, 420,	Further Investigation
	18/01/2016 FICN Case Thane,Mumbai	462, 468, 471 & 34 of the	on
		Indian Penal Code 1860.	
		In Charge Sheet	
		UA(P) 16, 18 & 20 added.	
24.	RC-02/2016/NIA/MUM dated	U/Sec. 10, 13, 18, 38, 39 of	Further investigation
	18/03/2016 ISIL Case-II Mumbai	the Unlawful Activities	on
25.	RC-03/2016/NIA/MUM dated	(Prevention) Act. Sec. 120-B IPC r/w 13, 16,	Further Investigation
25.	14/09/2016	18, 18B, 20, 38, 39 of UA (P)	on
	Prabhani ISIL Case,I Mumbai	Act and 4, 5 and 6 Explosives	
		Substances Act.	
26.	RC-04/2016/NIA/MUM dated	U/Sec. 120 B of IPC r/w.	Further investigation
	20/09/2016	Section 10, 13, 38 of the UA	on.
	Nagpada ISIL Case Mumbai	(P) Act.	
27.	RC-05/2016/NIA/MUM dated	U/Sec. 153 A of IPC r/w.	Further Investigation
	18/11/2016	Sections 10, 13, 18 of the UA	on
	Unlawful activities of Islamic	(P) Act.	
28.	Reaearch Foundation(IRF) RC-01/2018/NIA/MUM dated	IPC - 465, 467, 468, 471 &	Under Trial/Further
20.	02/05/2018	34	Investigation.
	02/03/2010	UA(P) Act, 1967- 19 & 20.	investigation.
	Abetting and aiding members	Foreigners Act- Sec. 14.	
	of Ansarullah Bangla Team	Passport rule 1955- Sec. 3 &	
	(ABT))	6.	
		Act-Foreigners Order 1948-	
		Sec. Para 3(1)	
29.	RC-02/2018/NIA/MUM	UA(P) Act- 16, 18, 18A, 18B	Case is under
	D/R 02/08/2018	& 20	investigation
	Arrest of acussed Faizal		
	Hassim & Allahrakha Mansuri		
	for conspiring with Pakistan		
	for terror attack in Mumbai,		
	Gujrat & UP		
30.	RC-03/2018/NIA/MUM	Sections- 489B, 489C & 34	Case is under trial and
	D/R-04/12/2018		further investigation
	Seizure of FICN at PS		
	Bhiwandi Taluka, District		
	Thane, Maharashtra.		
31.	RC-01/2019/NIA/MUM	Sections 3 & 25 of Arms Act	Case is under
	D/R-10.01.2019	Sections- 37 & 135	investigation
	Pune Khalistan Case	Maharashtra Police Act.	
		Section- 20 of Unlawful	
		Activities Act	

32.	Delhi	RC-04/2009/NIA/DLI dated 11/11/2009 Headley Case	IPC 120(B), 121A, 123 and 177 UA(P) Act, section 16,18 and 20 SAARC Convention (Suppr. of Terrorism) Act - 6(2)	Further investigation on.
33.		RC-01/2010/NIA/DLI dated 13/01/2010 NSCN-IM Case	IPC-121-A,122, 120-B & sections 16, 17,18, 20 of UA(P) Act	Case is under trial
34.		RC-09/2011/NIA/DLI dated 07/09/2011 Delhi Bomb Blast Case-II	IPC- 302, 307, 323, 325, 120(B) UA (P) Act-16 Explosives Substance Act - 3, 4 & 5	Further Investigation on.
35.		RC-10/2011/NIA/DLI dated 30/09/2011 Delhi Bomb Blast Case-I	UA (P) Act –16 Explosives Substance Act – 3 & 4	Closure Report
36.		RC-06/2012/NIA/DLI dated 10/09/2012 Activities of Indian Mujahideen	Sections 121A & 123 of Indian Penal Code (IPC), Section 17, 18, 18B & 20 of Unlawful Activities (Prevention) Act.	Further investigation on
37.		RC-02/2013/NIA/DLI dated 23/03/2013 NVD Case	Section 121, 121A, 122, 420, 467, 468, 471 of IPC and Section 18 of UA (P) Act	Investigation completed.
38.		RC-03/2013/NIA/DLI dated 29/03/2013 Liaqat Ali Case	section 120 (B), 121, 121A, 123 of IPC, Section 18 & 20 of UA (P) Act and Section 3 & 4 of Explosives Substances Act.	Further investigation on.
39.		RC-02/2014/NIA/DLI dated 25/06/2014 FICN Case-Delhi	Section 120B, 489B & 489C of IPC and Section 16 & 18 of UA (P) Act 1967.	Part Judgement & Further investigation on.
40.		RC-03/2015/NIA/DLI dated 18 /05/2015 FICN at Old Delhi Railway Station, New Delhi	Section 489B, 489C & 120B of IPC. UA(P) Act-16, 18 & 20.	final judgement pronounced
41.		RC-14/2015/NIA/DLI dated 09/12/2015. <u>Identity of the Case:</u> ISIL Case Delhi	U/S 120B & 125 of IPC, section 17, 18, 18B, 38, 39 & 40 of UA (P) Act, and section 5 & 6 of the Explosives Substances Act, 1908	Further investigation on
42.		RC-04/2016/NIA/DLI dated 28/01/2016. ISIL/Abu Dhabi Module Case.	section 120B of IPC and sections 18, 18-A & 18-B of UA (P) Act, 1967.	Part Judgement Pronounced & Further investigation on.
43.		RC-09/2016/NIA/DLI dated 18/03/2016. ISIL/ISIS Case of Delhi Police Special Cell(SB), Police Station Delhi.	Section 120B of IPC and sections 18, & 20 of Unlawful Activities (Prevention) Act, 1967	Further investigation on

44.		7/NIA/DLI dated	IPC-120B	Further investigation
	16/03/2017		UA(P)- 20.	on.
	Ament of K			
		CP C-in-C, New		
45	Delhi.			O a a a la considera
45.	RC-12/201		IPC: 420, 467, 468, 471,	Case is under
	Dated 05/0	9/2017.	120B.	Trial/Further
		tive Shahjahan	UA(P) Act:18, 20 & 38.	Investigation.
		r Case- Special cell	Passport Act; 12.	
	New Delhi	i Case- Opecial Cell		
46.	RC-15/201		UA(P)- 18 & 20	Further Investigation
то.	Dated- 01/2			On
	Arrest of K	CP (I K)		
47.	RC-17/201		UA(P) Act-Sec- 18, 18B & 20	Case is Under trial/
	Dated- 08/2		Arms Act- Sec- 25, 27, 54 &	Further Investigation.
		-	59, The Foreigners Act- Sec-	geneen.
	Arrest of Al	-Qaida Member in	•	
	Delhi		14	
48.	RC-21/201	7/NIA/DLI	IPC- 345D, 506, 507, 120B &	Further investigation
	Dated- 30/2	1/2017	123, Further-Charge Sheet	on.
			filed by NIA on 12.03.2018	
		ng to Colonel	against 01 accused U/S 123,	
	Seema Sin	gh.	354D, 417, 418, 420, 468,	
			471, 506 and 507 of IPC,	
			sections 66E and 67 of IT Act	
			2000 and section 18 of UA(P)	
			Act 1967	
49.	RC-38/201		Sections 120B, 121, 121A &	Further investigation
	D/R-20.12.		122 of IPC.	on.
		by ISIS Module	Sections- 4 & 5 of Explosive	
	case Delhi		Substances Act.	
			Sections- 17, 18, 18B, 20, 38	
			& 39 of UA(P) Act.	
50.	RC-02/201		Sections- 120B, 124A, 153A,	Case is under
00.	D/R-15.01.		153B and 505 of IPC.	investigation
		erendum 2020 for	Sections- 13, 17, 18 of UA(P)	
	Khalistan		Act, 1967.	
51.	RC-03/201	9/NIA/DLI	Sections- 489B & 489C of	
	D/R-21.02.		IPC	
		of PS Special Cell		
		Delhi at Anand		
	Vihar Railw	ay Station.		
		0 /h ll 4 /m : ·		
52.	RC-08/201		Sections- 120B & 121A of	
	D/R-15/03/	2019	IPC.	
			Sections- 17, 18, 18A, 18B,	
		nspiracy by Abdul	20, 38 & 39 of UA(P) Act.	
		ar along with others		
	JeM memb	eis.		

53.	Kerala	RC-05/2009/NIA/DLI dated 08/12/2009 Calicut twin blast case	IPC - 120 (B), 124(A), 153(A), 324 r/w Sec. 34 IPC, Explosive Substances Act - 3, 4 & 5 of UA(P) Act -15(a), 15(a)(I)	Final Judgement
54.		RC-06/2009/NIA/DLI dated 08/12/2009 Calicut twin blast case		Final Judgement
55.		RC-02/2010/NIA/DLI dated 21/01/2010 Edakkad-Kashmir encounter case	IPC : 120(B), 121, 121(A), 122, 123, 124(A), 212, 465, 471 r/w 34 and sections 13(2), 16, 18, 19, 38, 39, 40 of UA (P) Act .	Final Judgement
56.		RC-03/2010/NIA/DLI dated 21/01/2010 SIMI Binanipuram case	IPC - 120(B), 124(A), UA (P) Act - 10 &13 (i) (b) and Section 4 of Explosive Substances Act.	Final Judgement
57.		RC-04/2010/NIA/DLI dated 21/01/2010 SIMI Wagamon camp case	IPC - 120(B), 122, 124(A), 153(A), UA (P) Act- 5, 3, 10 & 13 Arms Act – 25 & 27	Final Judgement
58.		RC-05/2010/NIA/DLI dated 22/01/2010 Kalamassery bus burning case	IPC - 120(B), 121(A), 364, 323, 506 (ii), 436 & 34 Arms Act -27 PDPP Act -4	Investigation completed & Under Trial
59.		RC-01/2011/NIA/DLI dated 04/04/2011 Prof. Joseph's Palm chop case	IPC : Sec 143, 147, 148, 120 (B), 341, 427, 323, 324, 326, 506 (ii), 201, 202, 212, 153(A), 307 r/w 149, UA (P) Act : Sec 15 r/w 16, 18, 18(B), 19 & 20 and Explosive Substances Act : Section 3	Judgement pronounced and further investigation is on
60.		RC-01/2011/NIA/HYD dated 02/12/2011 FICN Thaliparamba Case	IPC -489 (B), 489 (C) r/w 34 IPC, UA(P) Act -15, 17 (added on 15/12/2011)	Further investigation continued
61.		RC-02/2012/NIA/HYD dated 28/01/2012 Kondotty FICN Case	IPC Sec U/s 489 (A) & (C), 120 (B) r/w 34 IPC	Further investigation continued.
62.		RC-03/2012/NIA/HYD dated 28/01/2012 Nedumbassery FICN Case- 2012	IPC –Sec U/s 489 (A)& (C), 120 (B) r/w 34 IPC	Further investigation continued
63.		RC-04/2013/NIA/DLI Dated 04/04/2013 Italian Marine case	IPC – 302, 307, 427 read with 34 Section 3 of Suppression of Unlawful Acts Against safety of Maritime Navigation and Fixed Platforms on continental Shelf Act 2002.	Investigation completed

.	1			
64.		RC-04/2013/NIA/HYD dated 16/05/2013 Mavelikkara Maoist case	 IPC – 109, 120(B), 143, 147, 149, 361. (2) Juvenile Justice Act 1986: Sec (s)23. (3) Unlawful Activities (Prevention) Act 1967: Sec(s) 	Final Judgement
			3 red with 10, 13, 18, 18 (B) 20 and 35	
65.		RC-01/2013/NIA/KOC dated 09/07/2013 Kasargod FICN Cases	U/s IPC 489(B), 489(C), 420, 201, 120(B), 109 r/w 34	Further investigation continued.
66.		RC-02/2013/NIA/KOC dated 09/07/2013 Kasargod FICN Cases	U/s IPC – 489 (B), 489 (C), 420, 201 r/w 34 IPC	Further investigation continued.
67.		RC-03/2013/NIA/KOC dated 09/07/2013 Kasargod FICN Cases	U/s IPC – 489(B), 489(C), 420, 201,120(B),109 r/w 34	Further investigation continued.
68.		RC-04/2013/NIA/KOC dated 05/06/2013 Kasargod FICN Cases	U/s IPC – 489(B), 489(C), 420, 201,120(B), 109.	Further investigation continued.
69.		RC-05/2013/NIA/KOC dated 24/07/2013 Kannur PFI Case	U/S 143, 147, 153, 153(A) & 149 IPC r/w Sections 13(1)(a)(b), 18 & 18 (A) of UA (P) Act r/w Section 4 & 5 of Explosive Substances Act & Section 5(1)(a) & 25(1)(a) of Arms Act.	Judgement pronounced & Investigation Completed
70.		RC-06/2013/NIA/KOC dated 07/08/2013 Manjeri FICN Case	U/S 489 B/489 C read with 34 IPC	Final Judgement Pronounced
71.		RC-01/2014/NIA/KOC dated 13/07/2014 Nedumbassery FICN Case- 2014	U/s 489A, 489B, 489 C & 34 IPC, Section 16 & 18 of UA(P) Act.	Investigation completed.
72.		RC-01/2015/NIA/KOC dated 31/07/2015. Iranian Boat Case	Sections 3 & 7 of Maritime Zone of India (Regulation of Fishing by Foreign Vessel) Act, 1981 and Section 3(g) of the Suppression of Unlawful Acts against Safety of Maritime Navigation and Fixed Platofrms on Continental Shelf Act, 2002.	Final Judgement pronounced
73.	Kerala	RC-01/2016/NIA/KOC dated 02/01/2016. Vellamunda CPI(Maoist) Case	U/s 143, 147, 148, 452, 427, 506 Para II, 435, 124A and 149 of IPC, Sec. 25(1)(a), 3 of Arms Act. and Sections 10, 13, 19 & 20 of Unlawful Activities (Prevention) Act. 1967	Case is under trial and further investigation on
74.		RC-02/2016/NIA/KOC dated 24/08/2016. Kasargod ISIS case	U/s 120(B) & 125 of IPC, Sec. 57 of Kerala Police Act. and Sections 13, 38 & 39 of Unlawful Activities (Prevention) Act. 1967.	Further Investigation on.

r	1			
75.		RC-03/2016/NIA/KOC dated 24/08/2016. Palakkad ISIS case	U/s 120 B, 125 IPC, Sec. 57 of Kerala Police Act and Sections 13, 38 & 30 of 110	Case is under investigation.
		Palakkau 1515 case	Sections 13, 38 & 39 of UA (P) Act. 1967	
76.		RC-04/2016/NIA/KOC	U/s 153A, 34 IPC and	Case is under
		dated 24/09/2016.	Sections 13 of Unlawful	investigation
		ISIS case Palarivottam,	Activities (Prevention) Act.	
77.	-	Kerala. RC-05/2016/NIA/KOC	1967 U/s 120B, 121, 121A and 122	Under Trial/ Further
11.		Dated 01/10/2016.	of IPC and sections 18, 18B,	Investigation on.
		ISIS Omar-Al-Hindi Module	20, 38 & 39 of UA)P) Act.	invooligation on.
		case.	1967.	
78.		RC-01/2017/NIA/KOC	U/s 153A, 295A and 107 of	Case is under
		Dated 18/08/2017	IPC and section 57 of Kerala	investigation.
	-	Akhila Case	Police Act	
79.		RC-02/2017/NIA/KOC	UA(P) Act- Sec 38 & 39	Case is under trial and
		Dated 16/12/2017		further Investigation
80.	4	ISIS Module case Kannur RC-01/2018/NIA/KOC	IPC- 120B, 153A, 342, 368,	Case transfer to state
00.		Dated 28/01/2018	376, 354C, 385, 417, 465,	
		Identity of the Case	471, 468 & 34	
		ISIS North Paravur Case	UAP- 10, 11, 13, 18B & 20	
81.		RC-02/2018/NIA/KOC	38 & 39 of UA(P) Act	Case is under
		Dated 01/06/2018		investigation
00	-	ISIS Wandoor case		
82.		RC-03/2018/NIA/KOC Dated 27/10/201	Sec- 489B & 489C of IPC	Case is under trial and
		Seizure of FICN at PS		further Investigation
		Thrissur East, Kerala case.		
83.		RC-01/2019/NIA/KOC	Sections- 120B & 125 of IPC	Case is under
		D/R-09.01.2019	1860.	investigation
		Conspiracy case of Jundal-	Sections- 16 & 18 of UA(P)	
		Aqsa at Javhat-al-Nusrah	Act, 1967	
0.4				
84.		RC-02/2019/NIA/KOC D/R- 30/05/2019		
05	004	ISIS case Tamilnadu & Kerala		Einel bude en ent
85.	GOA	RC-07/2009/NIA/DLI dated 11/12/2009	IPC 120-(B), 121-(A), 122, 123, & 427 of UA(P) Act,	Final Judgement
		Bomb Blast at Margao, Goa	sections 16, 17, 18, 23 of UA	
86.	1	RC-08/2009/NIA/DLI	(P) Act 1967 and Other Act 3,	
00.		dated 11/12/2009	4, 5 of Explosives Substances	
		Bomb Blast at Margao, Goa	Act 1908 & Sec. 6 &	
			9 (B) of Explosive Act 1884.	
87.	West Bengal	RC-06/2010/NIA/DLI	I.P.C.121, 121A, 122, 124A.	Investigation
		dated 24/04/2010 KYKL case		completed & Under Trial
88.	4	RC-11/2010/NIA/DLI dated	IPC 121, 121A, 387, 120B.	Case under
		30/11/2010		investigation.
		Activities of IM in Kolkatta		
89.	1	RC-01/2012/NIA/DLI	IPC 120(B), 121, 121A, 122	Investigation
		dated 12/04/2012	Arms Act 25 (1) (A), Explosive Substance Act - 5 UA(P) Act	completed.
		Activities of CPI (Maoist)	-18, 20 & 40 (1) (b),(c)	
		Kolkata		

90.	RC-05/2013/NIA/DLI dated 10/04/2013 Mohan Viswakarma CTC	IPC 120B. 121, 121A, 122 and 123 UA(P) Act - 18, 20 & 21	Investigation completed.
	Member CPI(Maoist) Case		
91.	RC-03/2014/NIA/DLI dated 10/10/2014 Burdwan Bomb Blast Case	1) 120B, 121A, 122, 123, 326, 307, 286, 34 of IPC 2) 16, 18, 18A, 19, 20 of UA(P) Act, 1967	Further investigation on.
		3 & 4 of Explosive Substance Act, 1908	
92.	RC-05/2015/NIA/DLI dated12/06/2015 Malda West Bengal KOLKATTA BR.	IPC 489-B, 489-C & 120-B and Section 18 of NDPS Act. Added Section 16 of UA(P) Act.	Investigation Completed.
93.	RC-06/2015/NIA/DLI dated 12/06/2015 FICN Baishnab Nagar, Malda West Bengal	IPC- 489B, 489C & 120-B UA(P) Act : 16.	Investigation Completed.
94.	RC-07/2015/NIA/DLI dated 03/07/2015 Bomb Blast occurred in Train No. 31811 Up (Sealdah to Krishanagar EMU Local) at Titagarh Railway Station	IPC- Sections 341, 323, 325, 326, 307, 427, 286 & 34. Explosive Substances Act- Sections 3&4 r/w Sections 150 & 151 of Railway Act.	Case transferred
95.	RC-09/2015/NIA/DLI dated 17/08/2015 FICN Murshidabad, West Bengal	IPC-120B, 489B & 489C UA(P) Act-16, 18 & 20	Further investigation on
96.	RC-06/2016/NIA/DLI dated 03/03/2016. FICN PS Kaliachak, Malda, West Bengal	IPC: 489B, 489C,	Investigation Completed.
97.	RC-10/2016/NIA/DLI dated 22/07/2016 ISIS Case Kolkatta	U/s 121A of IPC, sec. 25(1) (a) of the Arms Act, 1959 and sec. 16, 18, & 18B of the UA (P) Act, 1967.	Case is under trial.
98.	RC-13/2016/NIA/DLI dated 04/08/2016 FICN Case PS Baishnabnagar, Malda.	IPC 489B, 489C, 120B Added Section 16 of UA (P) Act.	Investigation completed
99.	RC-07/2017/NIA/DLI dated 24/03/2017 FICN Case PS Kaliachak, West Bengal.	IPC - 489B, 489C of IPC, Section 15 (1) (a) (iii) and 16 (b) of UA(P) Act, 1967	Case transferred to CID West Bengal.
100.	RC-08/2017/NIA/DLI dated 28/03/2017 FICN Case English Bazar, Malda, West Bengal.	IPC: 489B, 489C, 411, 413, 414, and 34	Investigation Completed.
101.	RC-08/2018/NIA/DLI Dated- 22.02.2018 FICN Baishnav Nagar, District Malda, West Bengal	IPC- 489B, 489C & 34	Investigation completed.

102.		RC-11/2018/NIA/DLI D/R- 01.03.2018 Arrest of three members of Ansarullah Bangla Team(ABT) by STF, Kolkata Police	IPC-120B, 121, 121A, 122, 123, 419, 467, 469 & 471 UAP- 13, 16, 17, 18,18A, 20, 38 & 40. Arms Act- 25(1)(a)/29 Foreigners Act- 14	Case is under trial and further investigation on.
103.		RC-25/2018/NIA/DLI D/R- 16.08.2018 Seizure of FICN, PS- Farakka, Murshidabad (WB)	IPC- 489B, 489C, 120B & 34.	Under trial/Further investigation on.
104.		RC-27/2018/NIA/DLI D/R- 25.09.2018 Seizure of FICN at PS- Shamserganj, Murshidabad (WB)	Sections 489B & 489C of IPC Section- 14 of Foreigners Act	Under Trial/ Further investigation.
105.		RC-10/2019/NIA/DLI D/R-09/05/2019 Recovery of FICN at PS Farakka, Murshidabad, WB.	Sections- 489B & 489C of IPC	Case is under investigation
106.	Gujarat	RC-07/2010/NIA/DLI dated 29/06/2010 Modasa town Bomb Blast Case	sections 120(B), 121A, 122, 124A, 154(A), 302 & 323 of IPC, UA(P) Act, 1967, sections -15, 16, 18 & 20, Explosives Substances Act, 1908, sections - 3,4 & 5, Explosive Act 9B (1) (A) & (B) and section 135 of Bombay Police Act.	Closure Report filed
107.		RC-13/2015/NIA/DLI dated 05/12/2015. Murder of Two Officer bearers of a Political Party at Bharuch City, Gujarat on 02/11/2015.	16, 17, 18, 20, 23 of the Unlawful Activities (Prevention) Act 1967 r/w. Section 120-B, 302, 114, 153- A, 449, 201 of the Indian Penal Code 1860; Sections 25(1B)a, 27(1) of the Arms Act; and Section 135 of Gujarat Police Act.	Under Trial/ Further investigation.
108.		RC-06/2017/NIA/DLI dated 16/03/2017 FICN Case Rajkot, Gujarat.	U/Sec. 406,420,120B, 489B, 489C of IPC, 1860.	Under Trial/ Further investigation.
109.		RC-09/2017/NIA/DLI dated 25/05/2017. ISIS case Ahmedabad, Gujarat.	IPC: 120B, 121A & 125. UA (P) Act: 13, 18, 20, 38 & 39. Expl. Substances Act: 5.	Under Trial/ Further investigation.
110.		RC-16/2017/NIA/DLI Dated- 07/11/2017 Hijacking case of Jet Airbase	Anti-Hijacking Act- Sec -3(1), 3(2)(a) & 4(b)	Judgement pronounced and Investigation completed.
111.		RC-35/2018/NIA/DLI D/R-19.11.2018 Seizure of FICN by ATS at Junagarh, Gujrat.	Sections 120B, 489B & 489C of IPC.	Case is under investigation

112.	Andhra Pradesh	RC-08/2010/NIA/DLI dated 22/07/2010 Zia-UI-Haque Case	IPC-120-B, 122, 123, 124-A UA(P) Act - 16 & 20 and Arms Act -25(1) (B) (a) Explosive Substance Act - 5	Under Trial/ Further investigation.
113.		RC-02/2011/NIA/DLI dated 06/04/2011 Mecca Mosque Blast Case	IPC-302, 307, 326, 511 r/w 120 (B) IPC, Explosive Substances Act -3, 4 & 6 and UA (P) Act -13,15, 16,18,19 & 23	Judgement pronounced and further investigation continued.
114.		RC-01/2012/NIA/HYD dated 03/01/2012 FICN Hyderabad.	IPC – 489 (B), 489 (C) r/w 120 (B) sec. 16, 17 & 18 of UA(P) Act 1967 amended in 2008	Court judgement
115.		RC-01/2013/NIA/HYD dated 14/03/2013 Hyderabad (Dilsukhnagar) Twin Bomb Blast case	1)Sections 302, 307, 120B of IPC; sections 3 & 5 of The Explosives Substances Act 1908; sections 16, 18 & 20 of The Unlawful Activities (Prevention) Act 1967.	Final Judgement
116.		RC-02/2013/NIA/HYD dated 14/03/2013 Hyderabad (Dilsukhnagar) Twin Bomb Blast case	Sections 302, 307, 324, 326, 124A, 153A, 201 r/w 120B of IPC; sections 3 & 5 of The Explosives Substances Act 1908; Sections 16, 18 & 20 of The Unlawful Activities (Prevention) Act 1967.	
117.		RC-02/2015/NIA/HYD dated 23 /12/2015. Identity of the Case: FICN Case Vishakhapatnam Rly Station, Hyderabad.	IPC: Sections 489B & 489C. UA(P Act: Section 16 of UA (P) Act 1967 amended in 2014.	Under Trial/ Further investigation.
118.		RC-01/2017/NIA/HYD D/R 25 /01/2017 Train derailment case at Kuneru	Under Section 150 of Railways Act 1989, sections 16 & 18 of UA(P) Act, 1967.	Under Trial/ Further investigation.
119.		RC-01/2018/NIA/HYD D/R- 14/04/2018 Seizure of FICN by the Officers of Regional Unit, Vasakhapatnam	IPC- 120B, 489B & 489C	Under Trial/ Further investigation.
120.		RC-02/2018/NIA/HYD D/R-06/12/2018 killing 02 MLA case by CPI(M), Visakhapatnam, Andhra Pradesh	Sections- 120B r/w 147, 148, 149, 302, 342, 353 & 397 of IPC. Sections- 25 & 27 of Arms Act. Sections- 16, 18 & 20 of UA(P) Act.	Under Trial/ Further investigation.
121.		RC-01/2019/NIA/HYD D/R 01.01.2019 Attack on Shri Y.S Jaganmohan Readdy on Visakhapatnam Airport, AP	The Suppression of Unlawful Acts against Safety of Civil Aviaion-1982, section 3A(1)(a)	Case is under investigation

122.	Haryana	RC-09/2010/NIA/DLI dated 29/07/2010 Samjhauta Exp. Case	IPC -302, 307,124-A, 438 & 440 Railway Act - 150, 151, 152 Explosive Substances Act - 3, 4, 6 PDPP Act - 3,4	Judgement pronounced
123.	Rajasthan	RC-04/2011/NIA/DLI dated 06/04/2011 Ajmer Sharif Bomb Blast Case	IPC 302, 307, 323, 295 (A), 201, 120 B, UA (P) Act -13, 16, 17, 18, 19 & 20 & Explosive Substances Act - 3 & 4.	Final Judgement pronounced
124.		RC-05/2016/NIA/DLI dated 29/02/2016. ISIS Case PS(SOG), Jaipur, Rajasthan.	Section 120B of IPC and sections 13, 18, 38 & 39 of Unlawful Activities (Prevention) Act, 1967	Under Trial/ Further investigation.
125.		RC-07/2016/NIA/DLI dated 15/03/2016. Syed Abid Jalali's association with terrorists of HM of Shipra Path PS, Jaipur, Rajasthan.	section 38 of Unlawful Activities (Prevention) Act, 1967	Closure Report
126.		RC-09/2019/NIA/DLI D/R-09/04/2019 Seizure of FICN by Custom office (Rail), Munabao, Rajasthan	Section- 489 of IPC Sections- 16, 18 & 20 of UAP, Act	Case is under Investigation
127.	Madhya Pradesh	RC-08/2011/NIA/DLI dated 25/06/2011 Sunil Joshi Murder Case	IPC - 302, 34, 201, 120-B. UA (P) Act - 16 &18 & Arms Act - 25 &27.	Case transferred from NIA Spl.Court to Addl.District & Session Judge Dewas, MP on 02/09/2014.
128.		RC-04/2017/NIA/DLI dated 14/03/2017 Bhopal-Ujjain passenger train bomb blast case	IPC-34, 120B & 307 UA(P) : 16(1)(b), 23(1) & 23(2). Explosive Substances Act: 3&4.	Investigation completed.
129.	Manipur	RC-01/2011/NIA/GUW dated 11/07/2011 PLA/Maoist Case, Assam	IPC - 120B, 121A and UA (P) Act – 17, 18, 18A & 18B	Partial judgement & further investigation on.
130.		RC-02/2011/NIA/GUW dated18/07/2011 Ambush on MLA at Manipur	1)IPC- 302, 307, 326, 427, 400, 34 2) Arms Act- 25 (1-C) 3) UA (P) Act-16(1), 18, 20	Closure Report
131.		RC-01/2012/NIA/GUW dated 16/04/2012 Couple murder case of Manipur	IPC- 34, 302, 400 Arms Act- 25(1)C UA(P) Act- 16(1)(a) & 20	Closure Report

132.	RC-02/2012/NIA/GUW	1) IPC- 307, 447,427,326,34	Closure Report
	dated 25/06/2012	2) Explosive Substances Act-	
	PREPAK-UPPK nexus with	3	
	other Militant Groups	3) UA(P) Act- 16 & 20	
100			Cleaura Danart
133.	RC-03/2012/NIA/GUW	IPC- 121, 121A, 117, 124A,	Closure Report
	dated 14/08/2012	120B	
	Activities of DDE/DLA	UA(P) Act- 16, 20	
404	Activities of RPF/PLA		
134.	RC-04/2012/NIA/GUW	1) IPC- 120B, 121,121A,	Judgement
	dated 07/12/2012	386,420,468,471.	Pronounced
	Terrorist Activities of	2) UA(P) Act - 17,18,20	
405	PREPAK-UPPK of Manipur		Fronthe and increase the set in set
135.	RC-03/2015/NIA/GUW dated	IPC- 302, 307, 120B, 121,	Further investigation
	07/06/2015	121A	on
	Identity of the Case	Arms Act – 25(1C)	
	Ambush on Army(6 th Dogra Bn)		
	by NSCN(K) in Chandel	UA (P) Act- 16, 20	
	District, Manipur.		
136.	RC-03/2016/NIA/GUW	IPC- 302, 448 & 34	Further Investigation
	Dated 29/11/2016	Arms Act- 25 (1C)	on
		UA (P) Act- 20	
	Killing of surrendered Ex-		
	Chairman PREPAK & his		
	driver at 7th BN Manipur Rifles		
	campus, Khabeisoi, Manipur.		
137.	RC-01/2017/NIA/GUW	UA (P) Act- 17	Case is under
	Dated 24/05/2017		investigation.
	Seizure of money of PS		
	Senapati, Manipur.		
138.	RC-01/2018/NIA/GUW	IPC-121, 121A, 302, 307,	Case is under
100.	Dated-29/03/2018	326, 400.	investigation.
		Section- 25(1-C) of Arms Act	
	Ambush on ROP party of		
	Assam Rifles in Manipur		
139.	RC-02/2018/NIA/GUW	Sections 409, 120(B) of IPC	Under Trial/Further
	Dated-01/06/2018	read with section 20 of UA(P)	Investigation
		Act, 1967.	
	Missing of 9mm Pistol from 2 nd		
	BN, Manipur Rifles,		
	Imphal(Manipur)		
140.	RC-04/2018/NIA/GUW	Sec- 17 & 20 of UA(P) Act,	Case is under
	Dated-08/06/2018	1967	investigation
	Arrest of Smt. Tanthaoliu		
	Gonmei w/o Gaising		
	Meiringmei in Manipur		
141.	RC-05/2018/NIA/GUW	IPC- 121, 121A & 400	Case is under
	Dated-01/07/2018	Arms Act- 25(1C)	investigation
	Suppy of Arms & amns to		
1	insurgent outfits in Manipur		

142.		RC-07/2018/NIA/GUW Dated-31/07/2018 Arrest of woman arms dealer	IPC- 121 & 121A Arms Act- 25(1C) Explosive Act- 5.	Case is under investigation
		from Mantripukhri, Lamlonlei with foreign currency, Manipur.		
143.	Odisha	RC-02/2012/NIA/DLI dated 08/06/2012 Death of BSF Officer in ambush by Maoists.	IPC -147, 148, 121, 121(A), 122, 124(A), 324, 326, 307, 302, 395, 149 Arms Act 25, 27 Explosive Substance Act - 3,4,5, Other Acts & Sections - 17 Cr.LA Act	Investigation completed.
144.		RC-03/2012/NIA/DLI dated 08/06/2012 Recovery of war like stores from Maoist Koraput, Odisha.	IPC- 120B, 121, 121A, 122, 124A, Arms Act– 25, Explosive Substance Act- 4 & 5, & Cr.LA Act-17.	Closure Report
145.		RC-12/2015/NIA/DLI dated /12/2015 Low intensity combustible blasts in railway coaches of Train 12816 Exp., 17480 Exp. And 12838 Exp. At Puri Rly Station	IPC- Sections 436 & 438. Prevention of Damage to Public Property Act, 1984- Section 4. UA(P) Act, 1967- 16 & 18. Railway Act- Sections 145, 147, 151, 152 & 153.	Case transferred to State Police Odisha
146.	Jharkhand	RC-08/2012/NIA/DLI dated 17/12/2012 Activities of CPI (Maoist) in Jharkhand	IPC-386, 387, 121, 121 (A), 414, 120B, Arms Act- 25 (1b)a, 26, 35 UA (P) Act - 10, 13 Others Acts & Sections -17 Cr.L.A. Act	Investigation completed
147.		RC-12/2013/NIA/DLI dated 31/12/2013 IM Case Jharkhand	Sections 302, 307, 326, 324, 121, 121(A), 120(B), 34 IPC, Sections 3, 4 & 5 of Explosive Substances Act, 16/18/20 UA(P)Act and 151, 153 of Railway Act, Section 17 CLA Act	Case is under trial and further Investigation
148.		RC-11/2017/NIA/DLI dated 30/06 /2017. Killing of JD(U) MLA by CPI(M) activists at Bundu, Ranchi.	IPC –302, 379, 120B & 34 Arms Act –27 UA(P) Act, 1967 – 18, 20 & 38 Criminal Law Amendment Act – 17	Case is under trial/ Further Investigation.
149.		RC-14/2017/NIA/DLI Dated- 31/10/2017 Seizure from Maoist (Ranchi) Case	IPC- 386 & 34 UA(P)- 10,11,17,18 & 19 CLA- 17 & 18	Further investigation on.
150.		RC-01/2018/NIA/DLI Dated-19/01/2018 Seizure of money from CPI(Maoist) cadre , Jharkhand	IPC- 120B & 420 UAP- 17	Under Trial/Further investigation.

	•			
151.		RC-02/2018/NIA/DLI	IPC- 212, 213, 414, 34	Case is Under
		Dated- 19/01/2018	UAP- 13, 17 & 40	Investigation
		Coincurs of manay from board	Criminal Law Amendment	
		Seizure of money from head of PLFI, Jharkhand.	Act- 17	
152.	-	RC-06/2018/NIA/DLI	IPC-414, 384, 386, 387 &	Case is under trial and
102.		Dated- 16/02/2018	120B	further Investigation
		Dated- 10/02/2010		
			Arms Act- 25(1-b) (a), 26 &	
		Extortion/Money Laundering	35 Original Law Amondators	
		by the Maoist in Jharkhand	Criminal Law Amendment	
			Act- 17(1) (2).	
450	-		UA(P)- 16, 17, 20 & 23	
153.		RC-13/2018/NIA/DLI	UA(P) Act- 13, 16, 17, 19, 20	Case transferred to
		D/R- 14.4.2018	& 21	Government of Jharkhand
		Arrest of 16 Armed Cadres,	Criminal Law Amendment	09.05.2018.
		including functionaries of CPI,	Act- 17.	
		Maoist in Jharkhand		
154.	1	RC-19/2018/NIA/DLI	UAP-13, 16, 17, 18, 19, 20 &	Under Trial/Further
		D/R- 09.05.2018	21	Investigation.
			IPC- 141, 121-A,124-A, 120-B	
		Arrest of Armed cadres of CPI	Arms Act- 25(1-AA), 25(1-b)a,	
		Maoist along with huge armes	26, 35	
		& incriminating documents.	Explosive Substances Act- 3,	
			4 & 5	
			CLA Act- Sec. 17	
155.		RC-21/2018/NIA/DLI	UAP-13, 16, 17, 20, 21 & 23	Case is under
100.		D/R- 09.07.2018	IPC- 386 & 120B	investigation
			Criminal Law Amendment	Ŭ
		Seizure of money from CPI(M)	Act- Sec 17.	
		Naxali Manoj Kumar, District		
	-	Giridih, Jharkhand		
156.		RC-22/2018/NIA/DLI	UAP-16, 17, 20, 21 & 23	Case is under
		D/R- 09.07.2018	IPC- 387, 385, 386 & 120B	investigation
		Seizure of money, arms/amns	Criminal Law Amendment	
		from TSPC Naxali Kamlesh	Act- Sec 17(i) (ii).	
		Ganju, District Chatra,	Arms Act- 25(1b) (a), 26 & 35.	
		Jharkhand.		
157.]	RC-23/2018/NIA/DLI	UAP-10, 11, 17, 18, 19 & 20	Case is under
		D/R- 09.07.2018	IPC- 386 & 120B	investigation
			Criminal Law Amendment	
		Seizure of money, arms/amns	Act- Sec 17 & 18.	
		from TSPC Naxali Shya Bokhta, District Chatra,	Arms Act- 25(1b) (a), 26 & 35	
		Jharkhand		
158.	Jammu &	RC-06/2011/NIA/DLI dated	IPC-120B.	Part Judgement
	Kashmir	25/04/2011		Pronounced & Further
		Terror Funding Lodhi Road	UA(P) Act 17, 18 & 20.	Investigation on.
159.	{	RC-07/2011/NIA/DLI dated	RPC- 120B, 489B & 489C.	Judgement
153.		19/05/2011	UA(P) Act-13, 38 & 40.	pronounced
		FICN Janipur	[0, 10]	
l	1	r	1	

160.	RC-11/2011/NIA/DLI Dated 25/10/2011 JKART-HM Terror Financing case of J&K/Delhi	IPC- 121 A & 120B UA (P) Act-17, 18, 39 & 40	Further investigation on.
161.	RC-12/2011/NIA/DLI dated 14/11/2011 Terror funding in J&K	IPC - 121 A UA(P) Act - 17, 18, 39 & 40	Closure Report
162.	RC-08/2015/NIA/DLI dated 06/08/2015 Udhampur Terrorist Attack Case	RPC-302,307,120 & 120-B. Arms Act-7 & 27. UA(P) Act- 15 & 16.	Further investigation on.
163.	RC-11/2016/NIA/DLI dated 27/07/2016 Terrorist attack case Kupwara	UA(P) Act: 18, 20 & 38. Foreigners Act: 14 Wireless Act: 32.	Further Investigation on.
164.	RC-12/2016/NIA/DLI dated 27/07/2016 Terrorist attack case Kupwara	IPC : 120B, 121 & 307. UA(P) Act: 16, 18, 20 & 38. Arms Act: 7, 25 & 27 Expl.Subs Act1983: 3 &4	Further Investigation on.
165.	RC-14/2016/NIA/DLI dated 19/09/2016 Uri, Baramulla Terroirst Attack on Army Case.	RPC: 302,307,124A, & 120B Arms Act : 7, 27. UA(P) Act: 15,16 & 18.	Further Investigation on
166.	RC-15/2016/NIA/DLI dated 06/10/2016 Handwara, J&K Terrorist Attack on Army.	RPC: 120(B),121 & 307 Arms Act : 7 & 27. UA(P) Act: 16	Case under investigation
167.	RC-16/2016/NIA/DLI dated 07/12/2016 Nagrota, Jammu, J&K Terrorist Attack case.	RPC: 120(B), 121 & 307 Arms Act : 7 & 27. UA (P) Act- 16, 18 and 20	Under trial/Further investigation.
168.	RC-17/2016/NIA/DLI dated 16/12/2016 Illegal Transfer of Funds in Large scale from Pakistan to India through import of California Almonds (Badam Giri)	17 of UA (P) Act.	Case under investigation
169.	RC-10/2017/NIA/DLI dated 30/05 /2017. Funding to Separatist Organisations in Jammu & Kashmir.	IPC: 120B, 121 & 121A UA(P) Act : 13, 16,17,18, 20, 38, 39 & 40.	Under trial/Further investigation.
170.	RC-13/2017/NIA/DLI Dated 16/10/2017 Nasir Shafi Mir Case	IPC- 121, 121A, 122, 123 & 120B, UA(P)- 17, 18, 20 & 23 Explosive substances Act- 4 & 5	Further Investigation on.
171.	RC-19/2017/NIA/DLI Dated- 25/11/2017 Arrest of Md. Amir, LeT Terrorist (Pakistani National) in Kupuwara, J&K.	UA(P) Act- Sec 18 & 20 Arms Act- Sec 7 & 25 Foreigner Act- Sec 14 IPC- Sec 120(B) & 121	Under trial and further investigation.

172.RC-05/2018/NIA/DLI Dated-12.02.2018RPC-302, 307, 224 & 120B UA(P)-16Under Trial/ Furt Investigation.173.RC-07/2018/NIA/DLI Dated-21.02.2018RPC Sec 120B UAP Sec 13, 18, 18B.Case is under investigation173.RC-07/2018/NIA/DLI Dated-21.02.2018RPC Sec 120B UAP Sec 13, 18, 18B.Case is under investigation174.RC-09/2018/NIA/DLI Dated-22.02.2018RPC-120B, 121, 302 & 307 Arms Act- 7 & 27 UA(P)- 16 & 18Case is under investigation174.RC-09/2018/NIA/DLI Dated-22.02.2018RPC-120B, 121, 302 & 307 Arms Act- 7 & 27 UA(P)- 16 & 18Case is under investigation175.RC-10/2018/NIA/DLI Dated-27.02.2018RPC-459, 460 & 307 Arms Act- 7 & 27 UAP Act- 16, 18 & 20Case is under investigation176.RC-16/2018/NIA/DLI D/R-17.04.2018RPC-459, 460 & 307 Arms Act- 7 & 27 UAP Act- 16, 18 & 20Case is under investigation	ner
Escape of Pakistani Terrorist Naveed Jatt from SNHS Hospital, Kasmir, Srinagar, J&KArms Act- 07 & 27173.RC-07/2018/NIA/DLI Dated- 21.02.2018RPC Sec 120B UAP Sec 13, 18, 18B.Case is under investigation174.RC-09/2018/NIA/DLI Dated- 22.02.2018RPC- 120B, 121, 302 & 307 Arms Act- 7 & 27 UA(P)- 16 & 18Case is under investigation174.RC-09/2018/NIA/DLI Dated- 22.02.2018RPC- 120B, 121, 302 & 307 Arms Act- 7 & 27 UA(P)- 16 & 18Case is under investigation175.RC-10/2018/NIA/DLI Dated- 27.02.2018RPC- 459, 460 & 307 Arms Act- 7 & 27 UA(P)- 16 & 18Case is under investigation175.RC-10/2018/NIA/DLI Dated- 27.02.2018RPC- 459, 460 & 307 Arms Act- 7 & 27 UAP Act- 16, 18 & 20Case is under investigation176.RC-16/2018/NIA/DLI D/R- 17.04.2018UAP- 16, 18 & 20 RPC- 307Under Trial/Furth investigation on.	
Naveed Jatt from SNHS Hospital, Kasmir, Srinagar, J&KRecord L.Record L.173.RC-07/2018/NIA/DLI Dated-21.02.2018RPC Sec 120B UAP Sec 13, 18, 18B.Case is under investigation174.Arrest of Danish Ghulam Lone and Sohail Ahmad Bhat by Kupwara police, J&K.RPC- 120B, 121, 302 & 307 Arms Act- 7 & 27 UA(P)- 16 & 18Case is under investigation174.RC-09/2018/NIA/DLI Dated- 22.02.2018RPC- 120B, 121, 302 & 307 Arms Act- 7 & 27 UA(P)- 16 & 18Case is under investigation175.RC-10/2018/NIA/DLI Dated-27.02.2018RPC- 459, 460 & 307 Arms Act- 7 & 27 UA(P)- 16, 18 & 20Case is under investigation175.RC-10/2018/NIA/DLI Dated-27.02.2018RPC- 459, 460 & 307 Arms Act- 7 & 27 UAP Act- 16, 18 & 20Case is under investigation176.RC-16/2018/NIA/DLI D/R- 17.04.2018UAP- 16, 18 & 20 RPC- 307Under Trial/Furth investigation on.	
Hospital, Kasmir, Srinagar, J&KRC-07/2018/NIA/DLI Dated- 21.02.2018RPC Sec 120B UAP Sec 13, 18, 18B.Case is under investigation173.Arrest of Danish Ghulam Lone and Sohail Ahmad Bhat by Kupwara police, J&K.RPC - 120B, 121, 302 & 307 Arms Act- 7 & 27 UA(P)- 16 & 18Case is under investigation174.RC-09/2018/NIA/DLI Dated- 22.02.2018RPC- 120B, 121, 302 & 307 Arms Act- 7 & 27 UA(P)- 16 & 18Case is under investigation175.RC-10/2018/NIA/DLI Dated- 27.02.2018RPC- 459, 460 & 307 Arms Act- 7 & 27 UA(P)- 16 & 18Case is under investigation175.RC-10/2018/NIA/DLI Dated- 27.02.2018RPC- 459, 460 & 307 Arms Act- 7 & 27 UAP Act- 16, 18 & 20Case is under investigation176.RC-16/2018/NIA/DLI D/R- 17.04.2018UAP- 16, 18 & 20 RPC- 307Under Trial/Furth investigation on.	
J&K173.RC-07/2018/NIA/DLI Dated- 21.02.2018RPC Sec 120B UAP Sec 13, 18, 18B.Case is under investigationArrest of Danish Ghulam Lone and Sohail Ahmad Bhat by Kupwara police, J&K.Arrest of Danish Ghulam Lone and Sohail Ahmad Bhat by Kupwara police, J&K.RPC- 120B, 121, 302 & 307 Arms Act- 7 & 27 UA(P)- 16 & 18Case is under investigation174.RC-09/2018/NIA/DLI Dated- 22.02.2018RPC- 120B, 121, 302 & 307 Arms Act- 7 & 27 UA(P)- 16 & 18Case is under investigation175.RC-10/2018/NIA/DLI Dated- 27.02.2018RPC- 459, 460 & 307 Arms Act- 7 & 27 UAP Act- 16, 18 & 20Case is under investigation176.RC-16/2018/NIA/DLI D/R- 17.04.2018UAP- 16, 18 & 20 RPC- 307Under Trial/Furth investigation on.	
173.RC-07/2018/NIA/DLI Dated- 21.02.2018RPC Sec 120B UAP Sec 13, 18, 18B.Case is under investigation174.Arrest of Danish Ghulam Lone and Sohail Ahmad Bhat by Kupwara police, J&K.RPC- 120B, 121, 302 & 307 Arms Act- 7 & 27 UA(P)- 16 & 18Case is under investigation174.RC-09/2018/NIA/DLI Dated- 22.02.2018RPC- 120B, 121, 302 & 307 Arms Act- 7 & 27 UA(P)- 16 & 18Case is under investigation175.RC-10/2018/NIA/DLI Dated- 27.02.2018RPC- 459, 460 & 307 Arms Act- 7 & 27 UA(P)- 16 & 18Case is under investigation175.RC-10/2018/NIA/DLI Dated- 27.02.2018RPC- 459, 460 & 307 Arms Act- 7 & 27 UAP Act- 16, 18 & 20Case is under investigation176.RC-16/2018/NIA/DLI D/R- 17.04.2018UAP- 16, 18 & 20 RPC- 307Under Trial/Furth investigation on.	
Arrest of Danish Ghulam Lone and Sohail Ahmad Bhat by Kupwara police, J&K.RPC- 120B, 121, 302 & 307 Arms Act- 7 & 27 UA(P)- 16 & 18Case is under investigation174.RC-09/2018/NIA/DLI Dated- 22.02.2018RPC- 120B, 121, 302 & 307 Arms Act- 7 & 27 UA(P)- 16 & 18Case is under investigation175.RC-10/2018/NIA/DLI Dated- 27.02.2018RPC- 459, 460 & 307 Arms Act- 7 & 27 UA(P)- 16 & 18Case is under investigation175.RC-10/2018/NIA/DLI Dated- 27.02.2018RPC- 459, 460 & 307 Arms Act- 7 & 27 UAP Act- 16, 18 & 20Case is under investigation176.RC-16/2018/NIA/DLI D/R- 17.04.2018UAP- 16, 18 & 20 RPC- 307Under Trial/Furth investigation on.	
Arrest of Danish Ghulam Lone and Sohail Ahmad Bhat by Kupwara police, J&K.RPC- 120B, 121, 302 & 307 Arms Act- 7 & 27 UA(P)- 16 & 18Case is under investigation174.RC-09/2018/NIA/DLI Dated- 22.02.2018RPC- 120B, 121, 302 & 307 Arms Act- 7 & 27 UA(P)- 16 & 18Case is under investigation175.RC-10/2018/NIA/DLI Dated- 27.02.2018RPC- 459, 460 & 307 Arms Act- 7 & 27 UA(P)- 16 & 18Case is under investigation175.RC-10/2018/NIA/DLI Dated- 27.02.2018RPC- 459, 460 & 307 Arms Act- 7 & 27 UAP Act- 16, 18 & 20Case is under investigation176.RC-16/2018/NIA/DLI D/R- 17.04.2018UAP- 16, 18 & 20 RPC- 307Under Trial/Furth investigation on.	
and Sohail Ahmad Bhat by Kupwara police, J&K.RPC-120B, 121, 302 & 307 Arms Act- 7 & 27 UA(P)- 16 & 18Case is under investigation174.RC-09/2018/NIA/DLI Dated- 22.02.2018RPC- 120B, 121, 302 & 307 Arms Act- 7 & 27 UA(P)- 16 & 18Case is under investigation175.RC-10/2018/NIA/DLI Dated- 27.02.2018RPC- 459, 460 & 307 Arms Act- 7 & 27 UAP Act- 16, 18 & 20Case is under investigation176.RC-16/2018/NIA/DLI D/R- 17.04.2018UAP- 16, 18 & 20 RPC- 307Under Trial/Furth investigation on.	
Kupwara police, J&K.RC-09/2018/NIA/DLIRPC- 120B, 121, 302 & 307Case is under investigation174.RC-09/2018/NIA/DLIArms Act- 7 & 27UA(P)- 16 & 18Case is under investigation174.Attack on Army station (36 brigade of 1 JAKLI) at Sunjawan Jammu (J&K)RPC- 459, 460 & 307Case is under investigation175.RC-10/2018/NIA/DLI Dated- 27.02.2018RPC- 459, 460 & 307 Arms Act- 7 & 27 UAP Act- 16, 18 & 20Case is under investigation176.RC-16/2018/NIA/DLI D/R- 17.04.2018UAP- 16, 18 & 20Under Trial/Furth investigation on.	
Kupwara police, J&K.RC-09/2018/NIA/DLIRPC- 120B, 121, 302 & 307Case is under investigation174.RC-09/2018/NIA/DLIArms Act- 7 & 27UA(P)- 16 & 18Case is under investigation174.Attack on Army station (36 brigade of 1 JAKLI) at Sunjawan Jammu (J&K)RPC- 459, 460 & 307Case is under investigation175.RC-10/2018/NIA/DLI Dated- 27.02.2018RPC- 459, 460 & 307 Arms Act- 7 & 27 UAP Act- 16, 18 & 20Case is under investigation176.RC-16/2018/NIA/DLI D/R- 17.04.2018UAP- 16, 18 & 20Under Trial/Furth investigation on.	
174.RC-09/2018/NIA/DLI Dated- 22.02.2018RPC- 120B, 121, 302 & 307 Arms Act- 7 & 27 UA(P)- 16 & 18Case is under investigation175.Attack on Army station (36 brigade of 1 JAKLI) at Sunjawan Jammu (J&K)RPC- 459, 460 & 307 Arms Act- 7 & 27 UA(P)- 16, 18 & 20Case is under investigation175.RC-10/2018/NIA/DLI Dated- 27.02.2018RPC- 459, 460 & 307 Arms Act- 7 & 27 UAP Act- 16, 18 & 20Case is under investigation176.RC-16/2018/NIA/DLI D/R- 17.04.2018UAP- 16, 18 & 20 RPC- 307Under Trial/Furth investigation on.	
Dated- 22.02.2018Arms Act- 7 & 27 UA(P)- 16 & 18investigationAttack on Army station (36 brigade of 1 JAKLI) at Sunjawan Jammu (J&K)Arms Act- 7 & 27 UA(P)- 16 & 18investigation175.RC-10/2018/NIA/DLI Dated- 27.02.2018RPC- 459, 460 & 307 Arms Act- 7 & 27 UAP Act- 16, 18 & 20Case is under investigation176.RC-16/2018/NIA/DLI D/R- 17.04.2018UAP- 16, 18 & 20 RPC- 307Under Trial/Furth investigation on.	
Attack on Army station (36 brigade of 1 JAKLI) at Sunjawan Jammu (J&K)RC-10/2018/NIA/DLI Dated- 27.02.2018RPC- 459, 460 & 307 Arms Act- 7 & 27 UAP Act- 16, 18 & 20Case is under investigation175.Attack on CRPF group centre, Lethpura (Avantipura), J&K.RPC- 459, 460 & 307 Arms Act- 7 & 27 UAP Act- 16, 18 & 20Case is under investigation176.RC-16/2018/NIA/DLI D/R- 17.04.2018UAP- 16, 18 & 20 RPC- 307Under Trial/Furth investigation on.	
Attack on Army station (36 brigade of 1 JAKLI) at Sunjawan Jammu (J&K)RC-10/2018/NIA/DLI Dated- 27.02.2018RPC- 459, 460 & 307 Arms Act- 7 & 27 UAP Act- 16, 18 & 20Case is under investigation176.RC-16/2018/NIA/DLI D/R- 17.04.2018UAP- 16, 18 & 20Under Trial/Furth investigation on.	
brigade of 1 JAKLI) at Sunjawan Jammu (J&K)RPC- 459, 460 & 307 Arms Act- 7 & 27 UAP Act- 16, 18 & 20Case is under investigation175.RC-10/2018/NIA/DLI Dated- 27.02.2018RPC- 459, 460 & 307 Arms Act- 7 & 27 UAP Act- 16, 18 & 20Case is under investigation176.RC-16/2018/NIA/DLI D/R- 17.04.2018UAP- 16, 18 & 20 RPC- 307Under Trial/Furth investigation on.	
Sunjawan Jammu (J&K)RC-10/2018/NIA/DLIRPC- 459, 460 & 307Case is under investigation175.RC-10/2018/NIA/DLIArms Act- 7 & 27InvestigationDated- 27.02.2018Arms Act- 16, 18 & 20InvestigationAttack on CRPF group centre, Lethpura (Avantipura), J&K.UAP Act- 16, 18 & 20Under Trial/Furth investigation on.176.RC-16/2018/NIA/DLI D/R- 17.04.2018UAP- 16, 18 & 20Under Trial/Furth investigation on.	
175.RC-10/2018/NIA/DLI Dated- 27.02.2018RPC- 459, 460 & 307 Arms Act- 7 & 27 UAP Act- 16, 18 & 20Case is under investigation176.RC-16/2018/NIA/DLI D/R- 17.04.2018UAP- 16, 18 & 20 RPC- 307Under Trial/Furth investigation on.	
Dated- 27.02.2018Arms Act- 7 & 27 UAP Act- 16, 18 & 20investigationAttack on CRPF group centre, Lethpura (Avantipura), J&K.UAP Act- 16, 18 & 20Investigation176.RC-16/2018/NIA/DLI D/R- 17.04.2018UAP- 16, 18 & 20 RPC- 307Under Trial/Furth investigation on.	
Attack on CRPF group centre, Lethpura (Avantipura), J&K.UAP- 16, 18 & 20 RPC- 307Under Trial/Furth investigation on.	
Lethpura (Avantipura), J&K.176.RC-16/2018/NIA/DLID/R- 17.04.2018RPC- 307Under Trial/Furth investigation on.	
Lethpura (Avantipura), J&K.176.RC-16/2018/NIA/DLID/R- 17.04.2018RPC- 307Under Trial/Furth investigation on.	
D/R- 17.04.2018 RPC- 307 investigation on.	
	er
Arms Act- 7/27	
Encounter with terrorist in	
forest area of Kupwara, J&K.UAP- 18, 20, 38 & 39Under trial / Further	
RC-17/2018/NIA/DLI RPC- 120B, 121, 121A, 124A, Investigation.	
D/R- 17.04.2018 153A, 153B & 505	
Unlawful Activity of Aasiya	
Andrabi and her associates in	
J&K (DEM case) 178. RC-20/2018/NIA/DLI UAP-17, 18, 21, 38 & 40 Case is under	
D/R- 02.07.2018 IPC- 120B & 121 investigation	
Hawala funding by Falah-i-	
Insaniat Foundation (FIF)	
Case	
179. RC-28/2018/NIA/DLI Sections- 13(2), 18,38 & 39 of Case is under investigation D/R- 25.09.2018 UA(P) Act. investigation	
Subversive Activities by Munib	
Hamid Bhat, LeT case,	
Kulgam, J&K.	
180. RC-29/2018/NIA/DLI Sections- 307, 120B, 121, Case is under	
D/R- 25.09.2018 122 & 123 of RPC investigation	
Encounter with Police and Sections 16,18 & 38 of UA(P)	
Terrorist at IbaijarKotti ACI, Sections- 7, 25, 26 & 27	
Jammu, J&K case-II.	

181.		RC-30/2018/NIA/DLI D/R- 28.09.2018	Sections- 307, 120B, 121,122 &123 of RPC.	Case is under investigation
		Firing by terrorist on Police	Sections- 7, 25, 26 & 27 of Arms Act.	
		party at PS JhajjarKotli, Jammu, J&K case-I.	Sections- 16 &18 of UA(P) Act.	
182.		RC-32/2018/NIA/DLI D/R- 18.10.2018	RPC- 380.	Case is under investigation
		Arms theft case from the	PEPO,- Sec 03 UA (P) Act- 16, 18, 20 & 38.	Investigation
102		house of MLA, Srinagar	Arms Act- 07 & 25.	O and in such a
183.		RC-36/2018/NIA/DLI D/R-28.11.2018	Sections 302,120B & 121 of RPC.	Case is under investigation
		Killing of Anil Kumar Parihar & Ajit Kumar Parihar by unknown criminals at PS	Sections 7 & 27 of Arms Act. Sections 3, 13, 18 & 19 of UA(P) Act.	
		Kishtwar, J&K.		
184.		RC-37/2018/NIA/DLI	Section- 307 of RPC	Case is under
		D/R-13.12.2018	Sections- 16(b) & 18 of UA(P) Act.	investigation
		Attempt to Attack on Police Party, PS Kathibagh, Srinagar	Sections- 7 & 25 of Arms Act.	-
185.		RC-01/2019/NIA/JMU D/R-01/2/2019	Sections- 7/25 of Arms Act.	Case is under
		Arrest of 04 persons along with arms/Amns and drugs in Karnah, Kupwara, J&K.	Sections- 8/21 of NDPS Act. Section- 13 of UAP, Act	investigation
186.		RC-02/2019/NIA/JMU D/R-20/2/2019	Sections-302 & 307 Ranbir Penal Code	Case is under investigation
		Attack on CRPF Convoy at Lethpora, Pulwama, J&K.	Section- 3 of Explosive Substance Act Section- 16, 18 & 20 of UA(P), Act 1967.	
187.		RC-03/2019/NIA/JMU D/R-15/4/2019	Sections -307, 120B, 121, 121A & 124A of RPC.	Case is under investigation
		Attack on CRPF convoy at PS Banihal, J&K.	Sections- 4 & 5 of Explosive Substance Act. Sections- 15, 16 & 20 of UA(P) Act.	
188.		RC-04/2019/NIA/JMU D/R-17.06.2019 Recovery of Hand grenade	Sections- 7 and 25 of Arms Act, 2008 Sections- 18 & 20 of UA(P) Act	Case is under investigation
189.	Punjab	RC-05/2012/NIA/DLI dated 28/08/2012 BKI case	Sections 120-B read with 121-A Indian Penal Code and Sections 17, 18, 39 & 40 of Unlawful Activities (Prevention) Act, 1967.	Case under investigation.

100		0 1: 400(4) 400(4)	-
190.	RC-07/2012/NIA/DLI	Sections 489(A), 489(A),	Final Judgement
	dated 27/09/2012	489(C), 420, 120(B) of IPC,	
	FICN Punjab	section 25 of Arms Act,	
		Section 21, 25, 29 of NDPS	
		Act.	
101			
191.	RC-01/2016/NIA/DLI dated	Sections 303, 307, 120B,	9
	04/01/2016.	121, 121A, 124 & 153 of Indian Penal Code, Section	on.
	SP Punjab Police & two others	04 of the Prevention of	
	abducted by terrorists on	damage to Public property	
	31/12/2015 night near village-	Act, 1984, section 3 & 4 of	
	Kohlian, Punjab.	Explosives Substance Act,	
192.	RC-02/2016/NIA/DLI dated	section 25 of Arms Act,	
	04/01/2016.	sections 16, 18, 20 & 38 of	
		Unlawful Activities	
	On Murder of Civilian of	(Prevention) Act, 1967 and	
	Bhagwal village, Narot Jaimal	section 3 & 4 of Prevention of	
	Singh, Gurdaspur, Punjab by	Damage to Public Property	
	unknown persons in the	Act(PDPP).	
	intervening night of 31/12/2015 & 01/01/2016.		
193.	RC-03/2016/NIA/DLI dated		
130.	04/01/2016.		
	On 02/01/2016 4AM onwards		
	a Terrorist (suspected JeM		
	group) Attack on Indian Air		
	Force Base at Pathankot,		
	Punjab.		
194.	RC-18/2017/NIA/DLI	UA(P) Act,- Sec- 10, 12 & 13	Under Trial and further
	Dated- 16/11/2017	IPC-Sec- 302 & 34	investigation on.
	Killing of Pavindar Gasain	Arms Act- Sec-25	
	Killing of Ravinder Gosain, Ludhiyana case.		
195.	RC-22/2017/NIA/DLI	IPC- 302 & 34	Further investigation
	Dated- 10/12/2017	UA(P)- 10, 11,13 & 16	on.
		Arms Act- 25	
	Murder of Pastor Sultan Masih		
	at Golden Church, Mohalla		
	Peeru Banda, Ludhiana		
	(Punjab)		
196.	RC-23/2017/NIA/DLI	IPC- 120(B), 302 & 34	Under Trial and further
	Dated- 10/12/2017	UA(P)- 10, 11 & 13	investigation on.
	Munder of Cotrol Observes and	Arms Act- 25	
	Murder of Satpal Sharma and		
	Ramesh Kumar at PS Maloud, Khanna(Punjab)		
197.	RC-24/2017/NIA/DLI	IPC- 307 & 34	Case is Under
	Dated- 10/12/2017	UA(P)- 10, 11 , 13 & 16	Investigation
		Arms Act- 25	
	Attack on sh. Amit Arora by	AIIIIS AUL- 20	
	unknown person near		
	Jodhewal,Ludhiana(Punjab)		
	joonewai,Luoniana(Punjab)		

198. RC-25/2017/NIA/DLI IPC- 120(B), 302 & 34 Dated- 10/12/2017 UA(P)- 10, 11 & 13	
Dated- 10/12/2017 UA(P)- 10, 11 & 13	Under Trial and further
	investigation on.
Killing of Durga Gupta near	
Laheri Road, Khanna (Punjab)	
199. RC-26/2017/NIA/DLI IPC- 307	Under Trial and further
	investigation on.
	investigation on.
Attack on Naresh Kumar at	
Shaheedi Park, New Kidwai,	
Nagar, Ludhiana (Punjab)	
200. RC-27/2017/NIA/DLI IPC- 302 & 34	Under Trial and further
Dated- 10/12/2017 UA(P)- 10, 11, 13 & 16	investigation on.
Arms Act- 25 & 27	-
Killing of Sharma at Guru	
Nanak Stadium, Ludhiana city	
(Punjab)	
201. RC-15/2018/NIA/DLI UAP Act- 13, 17, 18 & 20	Case is under
D/R- 14.4.2018 IPC- 120B	investigation
Conspiring and planning by	
Hardeep Singh Nijjar to carry	
out terrorist attack in India.	0
202. RC-18/2018/NIA/DLI UAP- 10, 16 & 18	Case is under
D/R- 02.05.2018 IPC- 153A, 124A & 120B	investigation
Arms Act- sec. 25	
Case against BKI member Hardeep Singh Nijjar	
203. RC-34/2018/NIA/DLI Sections- 121, 121A & 120B	Case is under
D/R-09.11.2018 of IPC.	investigation
Arrest of 03 Kashmiri youths	
at Jalandhar Punjah	
Section- 25 of Arms Act.	
Sections- 3, 4 & 5 of	
Explosive substances Act.	
204. RC-39/2018/NIA/DLI Sections- 307, 120B, 427,	Case is further
D/R-20.12.2018 153, 153A & 153B of IPC.	investigation
Explosion of bomb with Sections- 10, 13, 15, 16, 18,	
Explosion of bomb with intention to kill police 20 & 23 of UA (P) Act.	
personnel, acting on the Sections- 3, 4 & 5 of	
direction of Zakir Rashid Bhatt Explosive Substances Act	
@ Zakir Mussa, head of Ansar	
Gazwat ul Hind (AGH) in	
Jalandhar, Punjab.	
205. RC-07/2019/NIA/DLI Sections- 120B, 302, 34, 379	Case is under
	investigation
	U U
D/R-12/03/2019 & 416 of IPC.	
D/R-12/03/2019 & 416 of IPC. Sections- 16, 17, 18, 18A,	
D/R-12/03/2019 Killing of Sh. Jagdish Kumar Gagneia, at Jalandhar, Punjab B. 20, 21 & 23 of UA(P).	
D/R-12/03/2019 & 416 of IPC. Killing of Sh. Jagdish Kumar Sections- 16, 17, 18, 18A, 18B, 20, 21 & 23 of UA(P)	

206.	Karnataka	RC-04/2012/NIA/HYD dated 19/11/2012 LeT Bangalore	IPC-U/s 120(B), 121, 121(A), 122, 123, 153(A)(B), 307, 379, Arms Act 1957 -3, 25 and UA (P) Act 1967-Section 10, 12, 13, 15, 16 & 18.	Court judgement
207.		RC-01/2015/NIA/HYD dated 20/05/2015. Bangalore Church Street blast case.	U/s 120 (B), 121, 121(A), 153, 302, 307 IPC, Sections 3, 4 & 5 of Explosive Substances Act 1908 Sections 10, 13, 15, 16, 18 & 20 UA (P) Act 1967	Case is under trial and further investigation on.
208.		RC-03/2016/NIA/HYD D/R 19/09/2016 IED blast in City Civil Court Complex Mysore, Karnataka.	U/s : IPC- 121, 121A, 120B Unlawful Activities (Prevention) Act, 1967 under Sections 3, 10, 13, 15, 16, 18 & 20 and sec 3, 4 & 5 of Explosive Substances Act 1908 and Prevention of Damage to Public Property Act: 3 & 4	Case is under trial and further investigation on.
209.		RC-04/2016/NIA/HYD D/R 08/12/2016 Murder of R.Rudresh at Bangaluru City, Karnataka.	U/s 120B, 109, 150, 153(A), 302, 201 r/w 34 IPC, Section 3 & 27 of Arms Act, Section 15, 16, 17 18 & 20 of Unlawful Activities (Prevention) Act,1967	Case is under trial and further investigation on.
210.		RC-12/2018/NIA/DLI D/R- 14.4.2018 Recovery of FICN from the possession of two persons in Karnataka	IPC- 489B, 489C, 120B & 34	Case is under trial and further investigation on.
211.		RC-26/2018/NIA/DLI D/R- 06/9/2018 Seizure of FICN, Bangalore Case	Sec- 489-B, 489C, 120B & 34 of IPC	Under trial/Further investigation on.
212.	Bihar	RC-01/2013/NIA/DLI dated 19/03/2013 CPI(Maoist) Aurangabad	UA(P) Act- 16, 17, 18, 19, 20, 38 & Arms Act 25(1-AA), 26, 35, Explosive Substances Act - 4, 5 & Criminal Law (A) Act - 17	Investigation completed.
213.		RC-07/2013/NIA/DLI dated 10/07/2013 Gaya serial Bomb Blasts	Sections 153A, 324, 307, 427 & 452 of IPC, 17 of Criminal Law Amendt.	Judgement pronounced
214.		RC-08/2013/NIA/DLI dated 10/07/2013 Gaya serial Bomb Blasts	Act, 3 & 4 of Explosives Substance Act	Judgement pronounced
215.		RC-09/2013/NIA/DLI dated 10/07/2013 Gaya serial Bomb Blasts	UA(P) Act - 16, 18, 20 & 23 of	Judgement pronounced
216.		RC-10/2013/NIA/DLI dated 01/11/2013 Patna Serial Bomb Blasts	Sections 302, 307, 326, 324, 121, 121(A), 120(B), 34 IPC, Sections 3, 4 & 5 of Explosive Substances Act, 16/18/20 UA(P)Act	Investigation completed.
217.		RC-11/2013/NIA/DLI dated 01/11/2013 Patna Serial Bomb Blasts	and 151, 153 of Railway Act, Section 17 CLA Act	

218.	RC-15/2015/NIA/DLI dated 23/12/2015. <u>Identity of the Case:</u> FICN Case NH-28, PS-Ramgarhwa, Distt .East Champaran, Bihar.	IPC: Sections 489B & 489C. and sections 16, 18, & 20 of Unlawful Activities (Prevention) Act, 1967.	Judgement pronounced
219.	RC-08/2016/NIA/DLI dated 15/03/2016. FICN-Rs.25,43,000/- FICN Gati KWE (Gati Kintetsu Express Pvt. Ltd.) Raxaul, East Champaran	IPC – 489 (B) & 489 (C), 120 B Unlawful Activities Prevention Act 1967- 16 & 18	Further investigation on.
220.	RC-02/2017/NIA/DLI dated 25/01/2017 Planting of Pressure Cooker IED at Railway Track Ghorasan, Motihari, Bihar.	U/Sec.150 Railways Act, 1989, sections 3 and 4 Explosives Substance Act, 1884 and sections 18, 18B, 20 and 38 of the Unlawful Activities (Prevention) Act, 1967	Further Investigation on.
221.	RC-20/2017/NIA/DLI Dated- 27/11/2017 Funding to LeT operatives by Shiekh Abdul Nayeem	UA(P) Act- Sec 17,18,19, 20, 38, 39 & 40 IPC- Sec 120(B) & 121, 121A	Under trial and further investigation.
222.	RC-04/2018/NIA/DLI Dated 03/02/2018 Recovery & Explosion of IED Near Kalchakra Maidan, Bodhgaya, Bihar	IPC- 120, 121A, 122, 123 & 153A, UAP- 16, 18 & 20 Weapons of Mass Destruction & Delivery System Act- 14, 17 & 19, Explosive Substance Act- 4 & 5.	Under Trial/Further investigation.
223.	RC-14/2018/NIA/DLI D/R- 14.4.2018 Arrest of three Naxalites and subsequently recovery of money in Muzaffarpur, Bihar.	Arms Act- 25(1B)(a), 25(1A), 25(1AA), 26(2) & 35 Explosive Substance Act- 3 & 4, UAP Act- 16, 17, 18, 20, 22 & 23	Under Trial/Further Investigation.
224.	RC-24/2018/NIA/DLI D/R- 16.08.2018 Recovery of large no. of weapons from the house Kamlesh Bhagat of CPI(M) cadre.	IPC- 414, 120B. UA(P) Act- 18, 20, 23 & 38 Arms Act- 25(1AAA), 25(1AA)	Case is under investigation
225.	RC-31/2018/NIA/DLI D/R- 05.10.2018 Recovery of AK-47 weapons to Maoist and other criminals in various states from Army Armoury Jabalpur, Bhopal.	IPC- 121, 379, 414, 120B & 34. Arms Act- 25(1A), 25(1AA), 25(1B)(a), 26 & 35. UA (P) Act- 39.	Case is under investigation

226.		RC-04/2019/NIA/DLI D/R-21.02.2019 FICN case of PS Bettiah Town, West Champaran, Bihar	Sections- 420, 489A, 489B, 489C, 120B & 34 of IPC	Case is under investigation
227.		RC-05/2019/NIA/DLI D/R-28/02/2019 Smuggling of Arms/Amns to Maoists and gangsters with the help of Naga underground.	Sections- 414, 467, 468, 471 & 474 of IPC. Sections- 25(1)(a), 25(1A), 25(1AA), 25(1-B)(a), 26, 29 & 35 of Arms Act. Sections- 16, 17, 18, 18B & 19 of UAP Act.	Case is under investigation
228.	Chhattisgarh	RC-06/2013/NIA/DLI dated 27/05/2013 Jeeram Ghati Naxal Attack Case	IPC, Sec 341, 147, 148, 149, 307, 302, 427, 395, 396, 120(B) Arms Act : Sec 25 & 27 Act Explosive : Sec 3 & 5 Act: UA(P) Act, 1967 Sections -38(2) & 39(2) Others Acts & Sections	Investigation completed
229.		RC-01/2014/NIA/DLI dated 28/03/2014 Ambush on Security personnel in Sukma Chhattisgarh	Under Sections 147, 148, 149, 307, 302, 396 & 397 of IPC, Sections 25 & 27 of Arms Act and Sections 10(B), 13(A), 16, 20, 23 & 38(2) of UA(P) Act,1967.	Further investigation on.
230.		RC-11/2019/NIA/DLI D/R-17/05/2019 Killing of Bheema Mandavi, MLA by CPI Maoist in IED blast at Kuakonda, Dantewada, Chhattisgarh.	Sections- 147, 148, 149, 302, 396, 307 & 120B of IPC Sections- 25 & 27 of Arms Act. Sections- 3 & 5 of Explosive Substances Act. Sections- 13(1)(a), 38 & 39 of UAP Act.	Under Investigation
231.	Nagaland	RC-01/2013/NIA/GUW dated 08/02/2013 Nagaland Police & NSCN (IM) Nexus case	IPC -120B, 406, 409 Arms Act- 25(1B)(a)(b) UA (P) Act- 16,18 Others Acts & Sections- 29 of Police Act, 1861	Investigation completed.
232.		RC-03/2013/NIA/GUW Dated 11/11/2013 Zunheboto (Nagaland) Arms siphoned Case	1) IPC – 409, 120B, 121, 468, 34 2) Arms Act- 25(1A) 3) Police Act 1861- 29 4) NSR 1962- 7, 8	Further investigation on
233.		RC-04/2015/NIA/DLI dated 18/05/2015 Firing on Assam Rifles by NSCN(K) at Indira Gandhi Stadium, Kohima, Nagaland'	IPC- 307/326 added 120 r/w 302 Arms Act - 25 (1B) UA (P) Act- 16/18 added 20/23 Explosive Substances Act - 4/5 (added)	Further investigation on.

234.		RC-01/2016/NIA/GUW dated 18/08/2016	IPC- 384 UA (P) Act- 10, 13 added 17,	Further Investigation on.
		Nagaland Extortion Case- NSCN(K)	20 Arms Act – 25(1B) NSR Act- 7 & 8 Drugs & Cosmetics Act-13	
235.	Mizoram	RC-02/2013/NIA/GUW Dated 05 /06/2013 Recovery of sophisticated weapons from Aizawl, Mizoram	IPC- 34 &Arms Act- 25(1AA) UA (P) Act- 18,19 Foreigners Act- 14	Judgement Pronounced and further investigation on.
236.		RC-06/2018/NIA/GUW Dated-31/7/2018 Seizure of 02 AK-47 by DRI, Aizawl, Regional Unit (Mizoram)	IPC- 125 UA(P)- 18 ArmsAct-25(1A), 25(1AA) & 25(1B)	Case is under investigation
237.	Tamil Nadu	RC-03/2013/NIA/HYD dated 01/05/2013 Thameem Ansari Cases	IPC- Sec 120(B), 121(A) IPC., UA (P) Act - Sec 18, 18(B) of UA(P) Act., Others- Sec 3, 4 and 9 of Official Secret Act 1923.	Further Investigation on.
238.		RC-02/2014/NIA/HYD dated 20/06/2014 Sakir Hussain Case (Espionage)	IPC - Sec 120(B), 34, 124(A), 489(C) IPC., UA (P) - Sec 16, 17, 18, 20 of UA (P) Act.,	Part Judgement Pronounced & Further Investigation continuing
239.		RC-03/2017/NIA/DLI dated 26/01/2017 ISIS Tamil Nadu Module case.	U/s 120B of IPC, sections 17, 18, 18B, 20, 38 39 and 40 of UA(P) Act. 1967.	Further investigation on.
240.		RC-01/2019/NIA/DLI D/R-10.01.2019 Criminal Conspiracy case of PS- Keelakari, Tamil Nadu	Sections- 153 & 120 of IPC Sections- 15, 17, 18, 19, & 20 of UA(P) Act. Sections-159(1)(a) of Arms Act 1959.	Case is under investigation
241.		RC-06/2019/NIA/DLI D/R-07/03/2019 Murder of Ramalingam by PFI activists in Tamil Nadu	Sections- 341, 294(b), 307, 120B, 143, 147, 148 & 320 r/w 149 of IPC. Sections- 15 r/w 16, 18, 18B, 19 & 20 of UAP Act.	
242.		RC-03/2018/NIA/DLI Dated 29/01/2018 Shasi Kumar Murder Case	IPC- 302, 153A & 120B UAP- 16 & 18	Under trial / Further Investigation.
243.		RC-33/2018/NIA/DLI D/R- 30.10.2018 ISIS case Coimbatore, Tamilnadu.	Sections- 143 & 120B of IPC. Sections- 15, 16, 18, 20 & 38 of UAP(Act).	Under trial / Further Investigation.
244.	Pondicherry	RC-01/2014/NIA/HYD dated 02/02/2014 Pondicherry Pipe Bomb Case.	Section. 307 of IPC, Section. 4 of Explosives Substances Act 1908, Sections 16 and 18 of Unlawful Activities (Prevention) Act 1967. (as amended in 2008)	Investigation completed.

245.	Uttar Pradesh	RC-01/2015/NIA/DLI dated 30/04/2015	IPC-121(A) & 122. UA (P) Act, 1967- 18, 13, & 23. Arms Act- 25, Explosive	Investigation completed.
		Bijnaur, IED Blast Case	Substances Act- 4 & 5.	
246.		RC-10/2015/NIA/DLI dated 12/11/2015	IPC-121A, 122 & 120B. UA(P) Act, 1967- 12,18 & 23 Explosive Substances Act 4	Investigation completed.
		Bijnaur,IED	& 5.	
247.		RC-11/2015/NIA/DLI dated 12/11/2015	IPC-120B, 121A, 122 & 216. UA(P) Act, 1967- 12 & 23. Explosive Substances Act 4	Investigation completed.
		IED Blast at Bijnaur, Uttar Pradesh	& 5.	
248.		RC-01/2017/NIA/LKW dated 27/01/2017	Sections 337, 338, 427, 304- A IPC, 16 & 18 of UA (P) Act, 1967 & sections	Case is under investigation.
		Derailment of 19321 Indore Patna Express.	150,151 & 154 of the Railway Act.	
249.		RC-05/2017/NIA/LKW dated 18/11/2017	IPC -Sec- 302 UA(P) Act sec- 16(1)(a)	Investigation completed.
		Murder of Ramesh Babu Shukla, Retd. Principal		
250.		RC-02/2017/NIA/LKW dated 15/03/2017 Encounter with ISIS member	Sections 307, 121-A, 122, 123 & 124A of IPC, Sec. 3, 4, 25 & 27 of Arms Act and	Closure Report filed
		Saifulla Khan at Old Lucknow.	sections 16, 18, & 23 of UA (P) Act, 1967	
251.		RC-03/2017/NIA/LKW dated 15/03/2017	Sections- 121, 121-A, 123 & 124 A of IPC and section 16, 18, 23 & 38 of UA(P) Act	Case is under trial.
252.		Arrest of terroirst at Kanpur RC-04/2017/NIA/LKW dated	IPC -Sec- 121-A, 121 B	Closure Report
252.		26/07/2017	UA(P) Act sec- 16, 18, 20 Explosive Substance Act Sec.	
		Recovery of suspected explosives PETN in Uttar Pradesh Vidhan Sabha	4, 5 & 6	
253.		RC-01/2018/NIA/LKW	IPC -Sec- 489B & 489C	Under Trial/Further
		D/R-18/9/2018		investigation
		Seizure of FICN at PS- Hasanganj, Lucknow(UP)		
254.		RC-02/2018/NIA/LKW	Sections- 13, 20 & 38 of	Case is under
		D/R-25/9/2018	UA(P) Act.	investigation.
		Kamruz Zaman member of HM arrested by the ATS, Lucknow, UP.		
255.		RC-03/2018/NIA/LKW D/R-19/11/2018	Sections 395, 397 & 412 of IPC. Sections 13, 16 & 18 of UAP	Case is under investigation.
		Arms looting from police personnel at Shamli, UP.	Act.	

256.	Uttarakhand (Roorkee)	RC-02/2015/NIA/DLI dated 30/04/2015 Roorkee IED Blast Case	IPC-302. UA (P) Act, 1967- 13, & 16. Explosive Substances Act 3 & 4	Case under investigation
257.	Arunachal Pradesh	RC-02/2015/NIA/GUW Dated 25/05/2015 Identity of the Case Khonsa Ambush on Army by NSCN (IM).	IPC- 302, 326, 121, 120(B), 212, 34 Arms Act – 25(1A), 27 Explosive Substances Act- 4 UA (P) Act- 16	Further investigation on.
258.		RC-02/2016/NIA/GUW Dated 20/09/2016 Illegal confinement of Indian Citizen in Myanmar by NSCN(K)	IPC- 344 & 346 UA (P) Act- 10 & 13	Closure report
259.		RC-03/2019/NIA/GUW D/R-10/6/2019 Killing of Tirong Aboh, MLA & others in Arunachal Pradesh	Sections- 302, 307 & 34 of IPC. Sectios- 25(1b) (a) & 27 of Arms Act. Sections- 10 & 13 of UA (P) Act.	Case is under investigation
260.	Telangana (Hyderbad)	RC-01/2016/NIA/HYD D/R 22 /06/2016 ISIS case Hyderabad.	Indian Penal Code-1860 - Section (s) 121-A, 122. Explosives Substances Act - 1908 - sections 4 & 5 Unlawful Activities (Prevention) Act 1967 : sections 18, 18-B, 38, 39	Investigation Completed.
261.		RC-02/2016/NIA/HYD D/R 12/08/2016 Dumgudam Police Station Case.	Section-386 of IPC; Section(s) 8 (I) and 8 (II) Andhra Pradesh Public Security 1992 (APPS); Section(s) 10, 13, 15, 16, 18 & 20 of Unlawful -Activities (Prevention) Act, 1967	Case under investigation
262.	Himachal Pradesh	RC-01/2017/NIA/DLI dated 19/01/2017 ISIS case Kullu, Himachal Pradesh.	IPC: 419 UA (P) Act: 18 & 20.	Investigation Completed & Judgement pronounced
263.	Meghalaya	RC-03/2018/NIA/GUW Dated-08/06/2018 Arrest of Deputy Secretary along with two other NSCN (K) Member in Meghalaya.	Sec-121, 121A, 120A, 120B & 384 of IPC Sec- 10 & 13 of UAP	Under trial/Further Investigation on.
264.	Tripura	RC-01/2019/NIA/GUW D/R- 22/3/2019 Arrest of JMB member at West Tripura on charges of conspiracy to commit terrorist act.	Sections- 120B,121, 121A, 122 & 123 of IPC Sections- 18 & 20 of UA (P) Act.	Case is under investigation
